

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:93

ANSWERED ON:22.02.2011

DIRECTION BY IOC

Patil Shri A.T. Nana;Reddy Shri K. Jayasurya Prakash

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether the International Olympic Committee (IOC) has directed to resolve the deadlock about the rules related to sports associations of the country;
- (b) if so, the details thereof and the action/steps taken by the Government/Sports Associations thereon;
- (c) whether IOC has also directed IOA to amend its constitution; and
- (d) if so, the details thereof and the reasons therefor alongwith the action taken so far by IOA in this regard?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS(SHRI AJAY MAKEN)

(a to (d): No, Madam. However, since IOA's constitution is not compliant with certain requirements prescribed in the IOC Charter, including composition of the electoral college. The IOA, on the direction of IOC, is in the process of amending its constitution. The IOA has informed the Government that the necessary amendments have been approved by its General Assembly and the revised constitution has been sent to the IOC for approval.